

**Central Administrative Tribunal
Principal Bench**

OA No.737/2018

New Delhi, this the 15th day of February, 2018

**Hon'ble Mr. Justice Permod Kohli, Chairman
Hon'ble Mr. K.N. Shrivastava, Member (A)**

Lajja Bati, W/o Sh. Om Prakash
D/o Sh. Rajendra Singh
R/o A-133, Gali No.8, Madhu Vihar
Near Hasanur Deput, Delhi. ...Applicant

(By Advocates: Shri Pramod Kumar and Shri Om Prakash Singh)

Versus

N.C.T. of Delhi
Through Director of Education
Old Secretariat, Delhi-110054. ...Respondent

(By Advocate: Shri R.N. Singh)

ORDER (ORAL)

Justice Permod Kohli :-

Notice. Shri R.N. Singh, learned counsel appears and accepts notice on behalf of respondents.

2. The respondents invited applications for engagement as Guest Teachers for various disciplines vide Public Notice dated 26.05.2017. The applicant applied for the post of Physical Education Teacher(PET). It is stated that the result of the selection was to be notified on 23.06.2017. However, it was delayed and could be notified only on 27.09.2017. The name of the applicant figured in the said select list at Sl. No.13. The grievance of the applicant is that despite the applicant being in

the select list, she has not been engaged. The applicant made several representations; the last one being 19.01.2018 (Annexure A-I). The prayer made in this OA is for a direction to the respondents to consider the representation of the applicant.

3. In view of the above circumstances, without going into the merits of the controversy, this OA is disposed of with a direction to the respondents to take decision on the aforesaid representation of the applicant by passing a reasoned and speaking order within a period of 45 days from the date of receipt a copy of this order.

(K.N. Shrivastava)
Member(A)

(Justice Permod Kohli)
Chairman

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